भारतसरकार
GOVERNMENT OF INDIA

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The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासितप्रदेशलद्दाखप्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

CHIEF ELECTORAL OFFICER UT LADAKH

NOTIFICATION
Ladakh, the 12, November, 2026

Subject: Facilitation of voting by public servants deployed on election duty in connection with the Municipal Committee Elections, 2026 – reg.

In pursuance of the provisions contained in Rule 57-I of the Jammu & Kashmir Municipal Election Rules, 2003, and with a view to facilitating the exercise of franchise by public servants deployed on election duty in connection with the forthcoming Municipal Committee Elections, 2026, it is hereby notified that separate polling arrangements shall be made at the District Headquarters on the following dates:

Name of MC/District	Date of Poll	Time
Leh	16th November,2026	07:00 a.m. to 06:00 p.m.
Kargil	16th November,2026	07:00 a.m. to 06:00 p.m.

2. The polling stations/facilitation centres shall be established at the respective Deputy Commissioner/District Election Officer Offices at Leh and Kargil. The respective Deputy Commissioners/District Election Officers shall make necessary arrangements for conducting the poll for eligible election duty officials deployed in connection with the Municipal Committee Elections, 2026.

3. The poll shall be conducted through **Ballot Papers**, and the requisite number of ballot boxes shall be arranged ward-wise as under:

   - Municipal Committee, Leh: **21 Ballot Boxes**, corresponding to 21 Municipal Wards.

   - Municipal Committee, Kargil: **13 Ballot Boxes**, corresponding to 13 Municipal Wards as in 04 Municipal wards candidates have been elected unopposed.

4. The polling shall be conducted in the presence of the contesting candidates or their duly authorised election agents and representatives of the recognised political parties, who may remain present during the polling process in order to ensure transparency and fairness.

5. Immediately after the conclusion of the poll, all ballot boxes shall be properly sealed and deposited in the designated Strong Room under appropriate security arrangements. The sealing and deposit of the ballot boxes shall be carried out in the presence of the representatives of political parties, contesting candidates and/or their duly authorised election agents, as may be present.

6. The Strong Room shall remain under proper security and surveillance. The opening of the Strong Room for retrieval of the ballot boxes shall be undertaken in the presence of the representatives of political parties, contesting candidates and/or their duly authorised election agents, after due intimation to them.

7. The respective Deputy Commissioners/District Election Officers shall ensure that all necessary arrangements, including deployment of polling personnel, availability of ward-wise ballot papers, ballot boxes, electoral rolls, polling materials, security arrangements and maintenance of relevant records, are made in accordance with the applicable election rules and instructions issued by the Chief Electoral Officer, UT Ladakh.

8. The voting shall be facilitated strictly in accordance with the procedure prescribed under Rule 57-I of the Jammu & Kashmir Municipal Election Rules, 2003, and the eligible election duty officials shall produce their duly issued Election Duty Certificates for exercising their right to vote.

9. Proper Maintenance and Marking of Electoral Rolls:
   The respective District Election Officers shall ensure that marked copies of the electoral rolls pertaining to each Municipal Ward are maintained in accordance with the options submitted by the concerned election duty officials before the designated Nodal Officers.
   The names of all election duty officials who exercise their voting rights shall be duly recorded and marked in the relevant electoral rolls by the concerned Returning Officers. Proper records of such voting shall be maintained to ensure transparency, accountability and to prevent any possibility of double voting.

10. Videography of Poll: The respective District Election Officers shall ensure that the entire polling process at the designated polling stations/facilitation centres is videographed to maintain transparency and ensure proper documentation of the proceedings. The videography shall cover the polling arrangements, commencement and conduct of poll, sealing of ballot boxes and their subsequent deposit in the Strong Room. The video recordings shall be preserved under proper custody for future reference, as and when required.

Sd/-
(Rahul Sharma), IAS)
Chief Electoral Officer,
(Election Authority)
Union Territory of Ladakh

No: - CEO/MC/51/UTL/2026/ 2629-34 Date:- 12 /11/2026

Copy to:

1. The Administrative Secretary, General Administration Department, UT of Ladakh
2. The District Election Officer/Deputy Commissioner, Leh, for information.
3. The District Election Officer/Deputy Commissioner, Kargil, for information**.**
4. Sr. Superintendent of Police, Leh
5. & Kargil for inf. & n.a.
6. Returning Officer for Municipal Committees, Leh & Kargil for inf. & n.a
7. All Political Parties/Candidates for information.

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